

FORM A- Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF REFORM FERRO CAST LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	REFORM FERRO CAST LIMITED
2.	Date of incorporation of corporate debtor	7 th December, 2006
3.	Authority under which corporate debtor is incorporated / registered	ROC - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27101WB2006PLC112036
5.	Address of the registered office and principal office (if any) of corporate debtor	Naupala, Bagnan-II, Howrah, West Bengal-711303
6.	Insolvency commencement date in respect of corporate debtor	21 st November, 2022
7.	Estimated date of closure of insolvency resolution process	20 th May, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Arun Kumar Gupta, Regn. No. IBBI/IPA-001/IP-P00013/2016-2017/10037 AFA no. AA1/10037/02/100323/103958 AFA valid till 10.3.2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: P-15 Bentinck Street, 3rd Floor Kolkata – 700001 Email: guptaarunkumar2001@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: P-15 Bentinck Street, 3rd Floor Kolkata – 700001 Process Email id: reformferro.ibc@gmail.com
11.	Last date for submission of claims	5 th December, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) NA

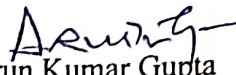
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of REFORM FERRO CAST LIMITED on 21.11.2022 vide NCLT order under C.P. (IB)/393(KB)2021.

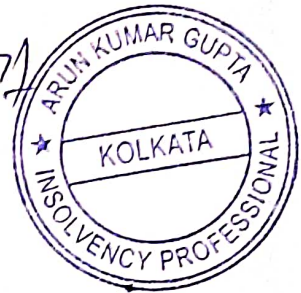
The creditors of REFORM FERRO CAST LIMITED, are hereby called upon to submit their claims with proof on or before 5.12.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. – Not applicable at present.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Date and Place


: Arun Kumar Gupta
: 23.11.2022, Kolkata



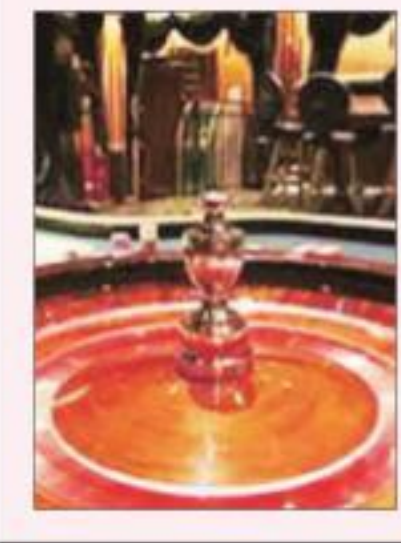
IN THE NEWS

PROPOSAL SENT TO GST COUNCIL

28% online gaming tax to stay

PRASANTA SAHU
New Delhi, November 22

A GROUP OF ministers (GoM) on casinos, race courses and online gaming on Tuesday decided not to change its earlier recommendation for a uniform 28% tax on the full value of the consideration on all the three. This paves the way for the GST Council to go for a 28% tax on online gaming on the full value, including prize money, both for skilled and unskilled games. Currently, an 18% tax is levied on the platform fee.



SOLUTION IN SIGHT

The GoM decided not to change its earlier recommendation for a uniform 28% tax on the full value of the consideration. The tax will be levied on the full value, including prize money, both for skilled and unskilled games.

"All the states have reiterated their earlier stance (28% tax on full value) and the view will be communicated to the GST Council in the form of a report for a decision on the matter," West Bengal finance minister Chandrima Bhattacharya, who attended the meeting, told FE.

In the GST Council meeting on June 29, Union finance minister Nirmala Sitharaman, who is the chair of the federal body, gave 15 more days to the GoM to relook at the taxation issues after the Goa government flagged some concerns about Casinos. However, the GoM could not arrive at any further decision due to divergent opinions.

on June 29, Union finance minister Nirmala Sitharaman, who is the chair of the federal body, gave 15 more days to the GoM to relook into the taxation issues after the Goa government flagged some concerns about casinos. However, the GoM could not arrive at any further decision due to divergent opinions.

20% of the contest entry fee), the tax incidence on the gaming industry will rise if the proposal is implemented. In the case of racecourses, the GoM had earlier said that GST should continue to be levied at the rate of 28% on the full value of bets pooled in the totalisator and placed with the bookmakers. In the case of casinos, GST should be applied at the rate of 28% on the full face value of the chips/coins purchased from a player, it said. In the case of casinos, once GST is levied on the purchase of chips/coins (on face value), no further GST to apply to the value of bets placed in each round of betting, including those played with winnings of previous rounds, the GoM had said in the

212K PDS shops to be recast as common service centres

SANDIP DAS
New Delhi, November 22

FOR ECONOMIC VIABILITY of fair price shops (FPS) through generation of additional revenues, the food ministry is aiming to convert around 212,000 of these outlets into common service centres (CSCs) which are expected to provide a host of services.

Currently, 38,000 public distribution system (PDS) outlets have been turned into CSCs following a memorandum of understanding between the department of food and public distribution and the ministry of electronics and information technology in September 2021. Sources told FE that 212,000 FPS have been shortlisted for onboarding as CSC soon. Most of the revamped PDS outlets are in Gujarat, Uttarakhand, Himachal Pradesh, Madhya Pradesh, Jharkhand, Rajasthan and Tamil Nadu.

These PDS outlets, along with supplying foodgrains to 800 million beneficiaries under the National Food Security Act (NFSA), provide a host of services such as registrations for Aadhaar and PAN cards, booking of train tickets, checking of bank balance and accessing information relating to eligibility of various schemes.

Food ministry officials told FE that many of these outlets revamped as CSC are also providing services such as selling

received ISO certifications and non-PDS commodities such as FMCG products sourced from major companies such as ITC, Hindustan Unilever and cooperatives are sold at concessional rates.

The food ministry, in collaboration with the department of financial services in the finance ministry and the State Bank of India, has also approved a plan that would allow the FPS dealers to access bank credit under Pradhan Mantri Mudra Yojana, which provides loans of up to ₹1 million to non-corporate, non-farm, small and micro enterprises.

Officials said some states have started to on-board Prime Minister Wi-Fi Access Network Interface (PM-WANI) services at FPS, which would help extend internet services to the people in rural and remote areas.

Under the reforms initiated to improve the targeted PDS, the government has initiated several measures such as digitisation of ration cards, Aadhaar seeding of ration cards and installation of electronic point of sale (ePoS) machines at FPS. At present, over 97% of 534,000 FPS located across the country have ePoS machines.



Yogi woos industry, investors with UP's law and order, infra

PRESENTING UTTAR PRADESH as a land that is successfully straddling the best of both worlds — from the "blessed land of Lord Ram" to the "modern land of Expressways"; the "blessed land of Lord Krishna"; the "leading state with five international airports"; and India's cultural and spiritual capital that's fast transforming into a "growth engine" for the economy — chief minister Yogi Adityanath Tuesday announced the Uttar Pradesh Global

Investors Summit (GIS), to be held February 10-12 next year in Lucknow, and urged investors to find UP as their next big destination. He said UP has set a target of attracting investments amounting to ₹10 trillion through the GIS. In the run-up to the event, Adityanath said, the state government will organise roadshows in 18 countries and seven major domestic cities to "invite industrial investors to participate in the summit".

IN THE NEWS PAWAN KUMAR CHANDANA, COFOUNDER AND CEO, SKYROOT AEROSPACE

The man who lives and breathes rocket science

AYUSHMAN BARUAH
Bengaluru, November 22

AFTER GETTING HIS mechanical engineering degree from Indian Institute of Technology, Kharagpur, Pawan Kumar Chandana had many options — either go abroad for further studies or enrol in the high-paying finance or information technology fields. But he decided to go off that beaten track and opted for the Indian Space Research Organisation (ISRO). He attributes his entry to ISRO to "luck" as his academic performance was comparatively lower than many other candidates.



industry. Still remember my first day of joining ISRO on October 16, 2012 straight out of college, amazed at the magnificent rocket facilities and thrilled at meeting the wonderful people I have worked with. Never in my wildest dreams have I imagined leading an initiative like Skyroot then. However, destiny has its own beautiful trajectory, and I'm grateful to be part of the most exciting phase for Indian SpaceTech scene through Skyroot Aerospace," Chandana

Lady Luck, it seems, remains favourably disposed towards him. Chandana has just become the face of Indian private sector's entry into space after Skyroot, the company he co-founded with another IIT graduate, Naga Bharath Dhaka, successfully launched Vikram-S, India's first privately developed rocket, last week, leading many in the industry to call Chandana the 'Elon Musk of India' as Falcon 1, operated by Musk's SpaceX became the world's first privately-developed fully liquid-fueled launch vehicle to go into orbit around the Earth in September 2008.

But the beginning of the journey was quite modest when Chandana set up the start-up with barely 10 people in 2018 in Kondapur, a suburb in Western Hyderabad. The start-up has now developed cryogenic technology with new propellants, such as liquefied natural gas and liquid oxygen for the first time in the country. For its stirring success, Skyroot now relies on a 100-member team built over the last three and a half years. Chandana, in fact, has just completed a decade in rocketry. "Happy to share, today I'm completing 10 years in the rocket

wrote in a social media post. Hyderabad-based Skyroot is preparing to launch at least two rockets a month by the end of 2025 while also developing reusable rocket engines. Chandana believes the launch of the Vikram-S sub-orbital rocket will give global investors and clients confidence in India's space sector. He says their next launch will take place within the following year, and it will carry client payloads to be deployed in the orbit.

HMT WATCHES LIMITED
Regd. Office : HMT Bhavan
No.59, Bellary Road, Bengaluru - 560 032.
PUBLIC NOTICE TO CREDITORS
Notice is hereby given to creditors having claims against the Company viz, HMT Watches Limited (CIN: U33301KA1999GOI025573), to submit claims to the above address or at trade@hmtwatches.in within 30 days from today along with documents, failing which no further claims will be considered.
GM(O&M), HMT Limited

BILASPUR SPINNING MILLS & INDUSTRIES LTD.
CIN : U17232WB1962PLC025653
Chandra Kunj Building, 4th Floor 3, Pretoria Street Kolkata 700071
Email: bilaspursp9@gmail.com
NOTICE OF ANNUAL GENERAL MEETING

Members of the Company are hereby informed that the Annual General Meeting ("AGM") of the Company will be held at Chandra Kunj, 3 Pretoria Street, Kolkata-700071 on Saturday, the 10th December, 2022 at 11.00 A.M. (IST) in compliance with the applicable provisions of the Companies Act, 2013 and Rules made thereunder to transact the businesses set forth in the Notice calling the AGM.

Further it is hereby informed on 17th November, 2022, completed the dispatch of Notice of the aforesaid Annual General Meeting under Section 108 of the Companies Act, 2013 read with relevant Rules prescribed thereunder, together with Annual Report and the standalone financial statements for the financial year 2021-22 and sent E-mails containing information and instructions for remote e-voting to the members along with Annual Report and Notices of the AGM, whose e-mail ids are available with the Registrar and Transfer Agent (RTA) of the Company. In compliance with Section 108 of the Act, read with Rule 20 of the Companies (Management and Administration) Rules, 2014, ("Rules"), members are provided with the facility to exercise their right to vote on the resolutions proposed to be passed at the AGM as set forth in the Notice of AGM, using an electronic voting system ("remote e-voting"), provided by National Securities Depository Limited ("NSDL").

The Board has appointed Ms. Meena Chowdhary, Practising Company Secretary as the Scrutinizer for providing facility to the members of the Company to scrutinize the voting and remote e-voting process in a fair and transparent manner.

The voting rights of members shall be in proportion to the equity shares held by them in the paid-up share capital of the Company as on the "cut-off date" i.e., Saturday, December 03, 2022. The facility for voting through ballot paper shall be made available at the AGM and members as on the aforesaid cut-off date attending the meeting who has not cast their vote through remote e-voting shall be eligible to vote at the AGM through ballot paper. The members who have voted through remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast vote at the meeting again.

The remote e-voting period commences on Tuesday, December 06, 2022 at 9:00 A.M. and ends on Friday, December 09, 2022 at 5:00 P.M. (IST). The remote e-voting shall not be allowed beyond the said date and time.

A person who has acquired shares and becomes a member of the Company as on the cut-off date i.e., Saturday, December 03, 2022 only shall be entitled to avail the facility of remote e-voting or for participation at AGM and e-voting at the AGM.

Any person who has acquired shares and becomes a member of the Company after the dispatch of notice of the AGM and holding shares as on cut-off date, may obtain the long ID and password by sending a request at evoting@nsdl.co.in. If the members are already registered with NSDL for e-voting, then he/she can use his/her existing User ID and Password for casting the vote through remote e-voting.

In case you have any queries or issue regarding remote e-voting you may contact Mr. Mukul Agrawal of Maashila Securities Private Limited, (Registrar and Transfer Agent (RTA)) E-mail: maashilasecurities@gmail.com, Phone: 011-45121795/96.

For Bilaspur Spinning Mills & Industries Ltd.
Ajay Kumar Kabra
Director

FORM A - Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF REFORM FERRO CAST LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	REFORM FERRO CAST LIMITED
2. Date of incorporation of corporate debtor	7th December, 2006
3. Authority under which corporate debtor is incorporated / registered	ROC - Kolkata
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U27101WB2006PLC112036
5. Address of the registered office and principal office (if any) of corporate debtor	Naupala, Bagnan-II, Howrah, West Bengal-711303
6. Insolvency commencement date in respect of corporate debtor	21st November, 2022
7. Estimated date of closure of insolvency resolution process	20th May, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Arun Kumar Gupta, Regn. No. IBBI/PA-001/IP-P0013/2016-2017/10037 AFA No. AA11/0037/02/100323/103958 AFA valid till 10.3.2023
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: P-15 Benimark Street, 3rd Floor Kolkata - 700001 Email: guptaarunkumar2001@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: P-15 Benimark Street, 3rd Floor Kolkata - 700001 Process Email id: reformferro.ibt@gmail.com
11. Last date for submission of claims	5th December, 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of REFORM FERRO CAST LIMITED on 21.11.2022 under NCLT order under C.P. (IB)/393(KB)/2021. The creditors of REFORM FERRO CAST LIMITED, are hereby called upon to submit their claims with proof on or before 5.12.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, as listed by or electronic means. A financial creditor belonging to a class, as posted against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA - Not applicable at present.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Arun Kumar Gupta
Date and Place : 23.11.2022, Kolkata

পশ্চিমবঙ্গ গ্রামীন ব্যাঙ্ক
(একটি সরকারী সংস্থা)
PASCHIM BANGA GRAMIN BANK
(A Govt. Enterprise)
(Head Office: Natabar Pal Road, Chatterjee Para More, Tikiapara, Howrah-71101)
R.O.: Paschim Banga Gramin Bank, Yasoda Bhaban, Suri Bus Stand, Suri, Birbhum - 731101

CORRIGENDUM
Through this notice it is hereby informed that Possession Notice issued by Authorized Officer, Paschim Banga Gramin Bank dated 16-11-2022 at Place-Suri, which was published in Arthik Lipi and Financial Express on 22-11-2022 where Sr. No. 2 Name of the Borrower/Co-borrower/Guarantor/Mortgagor to be read as Sri. Sekh Amir Hossain instead of Sekh Amin Hossain. Rest of the matter will remain unchanged.
Date: 23.11.2022 (Authorised Officer)
Place: Suri Paschim Banga Gramin Bank, R.O-Suri

S. E. RAILWAY TENDER
E-Tender Notice No. ELCNKG2-GMDN-ROB-22-10, dated: 21.11.2022
Divisional Electrical Engineer (Cont), South Eastern Railway, Kharagpur for and on behalf of the President of India invites e-Tender for the following work. Following tender has been uploaded on website www Ireps.gov.in The e-tender will be closed at 12.00 hrs. on due date. Brief Description of Works : Electrical general services work for Kharagpur-Gokulpur Road Overbridge in lieu of level crossing No. KA-1 & KA-2 of Kharagpur Division, South Eastern Railway, Cost : ₹ 28,04,348/- . Completion Period : 3 months. Due date : 16.12.2022. Interested tenderers may visit website www Ireps.gov.in [E-Tender->Works->View tenders->by ORGANISATION->IR-Electrical->SOUTH EASTERN RLYD/CCE-C-KGP-ELECTRICAL] for full details/description/specification of the tenders and submit their bids online. In no case manual tenders for these items will be accepted. N.B. : Prospective Bidders may regularly visit www Ireps.gov.in to participate in all other tenders. (PR-817)

FEDERAL BANK
YOUR PERFECT BANKING PARTNER
Office of Br: Kolkata/Ballygunge
1/1, Mandeville Garden, Ballygunge, Kolkata-700 019, West Bengal, India.
Phone : 9851222154
www.federalbank.co.in
email: calo@federalbank.co.in

PUBLIC NOTICE / GOLD AUCTION
Notice is hereby given that gold ornaments in the below mentioned account/s will be put to private sale by Federal Bank Ltd. on 29-11-2022 or any subsequent date at the branches shown below as the concerned borrowers failed to redeem the pledged items / regularise the loan account/s. Respective branches may be contacted for the further information.

Branch Name	Loan Account Number
Kolkata/Ballygunge	12846100039660
Kolkata/Ballygunge	12846100039868
Kolkata/Ballygunge	12846100036359
Kolkata/Ballygunge	12846100038407
Kolkata/Ballygunge	12846100008480
Kolkata/Ballygunge	12846100008472
Kolkata/Ballygunge	12846100009207

Date: 23.11.2022 Sd/- Director
Place: Kolkata (DIN: 08082413)

Form No. INC-26
(Pursuant to rule 30 the Companies (Incorporation) Rules, 2014)
Before the Central Government Eastern Region
In the matter of sub-section (4) of section 13 of Companies Act, 2013 and clause (a) of sub-Rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
In the matter of: ANIRDESH EXIM PRIVATE LIMITED (CIN: U74900WB2013PTC192076) having its registered office at: 2 No Rupchand Roy Street, 2nd Floor, Room No-213 KOLKATA, WB 700007
.....Petitioner
Notice is hereby given to the General Public That the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on Tuesday, 1st Day of November, 2022 to enable the Company to change its Registered Office from "State of West Bengal" to "State of Telangana".
Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Eastern region at the address Ministry of Corporate Affairs, Nizam Palace, 2nd MSO Building, 3rd Floor, 2344 A.J.C. Bose Road, Kolkata-700020 within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below: 2 No Rupchand Roy Street, 2nd Floor, Room No-213 Kolkata, WB-700007.
For and on behalf of the Applicant Anirdeh Exim Private Limited Sd/- Sivanarayana Lingamneni Director Date: 23.11.2022 Place: Kolkata (DIN: 08082413)

Form No. INC-26
(Pursuant to rule 30 the Companies (Incorporation) Rules, 2014)
Before the Central Government Eastern Region
In the matter of sub-section (4) of section 13 of Companies Act, 2013 and clause (a) of sub-Rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
In the matter of: ANIRDESH REALCON PRIVATE LIMITED (CIN: U70200WB2013PTC192842) having its registered office at: 2 No Rupchand Roy Street, 2nd Floor, Room No-213 Kolkata, WB-700007
.....Petitioner
Notice is hereby given to the General Public That the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on Tuesday, 1ST Day of NOVEMBER, 2022 to enable the Company to change its Registered Office from "State of West Bengal" to "State of Telangana".
Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Eastern region at the address Ministry of Corporate Affairs, Nizam Palace, 2nd MSO Building, 3rd Floor, 2344 A.J.C. Bose Road, Kolkata-700020 within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below: 2 No Rupchand Roy Street, 2nd Floor, Room No-213 Kolkata WB-700007.
For and on behalf of the Applicant Anirdeh Realcon Private Limited Sd/- Sivanarayana Lingamneni Director Date: 23.11.2022 Place: Kolkata (DIN: 08082413)

Form No. INC-26
(Pursuant to rule 30 the Companies (Incorporation) Rules, 2014)
Before the Central Government Eastern Region
In the matter of sub-section (4) of section 13 of Companies Act, 2013 and clause (a) of sub-Rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
In the matter of: NEXTEGN HEALTH SOLUTION PRIVATE LIMITED (CIN: U74900WB2011PTC156735) having its registered office at: 2 No Rupchand Roy Street, 2nd Floor, Room No-213 Kolkata, WB-700007
.....Petitioner
Notice is hereby given to the General Public That the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on Tuesday, 1st Day of November, 2022 to enable the Company to change its Registered Office from "State of West Bengal" to "State of Telangana".
Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Eastern region at the address Ministry of Corporate Affairs, Nizam Palace, 2nd MSO Building, 3rd Floor, 2344 A.J.C. Bose Road, Kolkata-700020 within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below: 2 No Rupchand Roy Street, 2nd Floor, Room No-213 Kolkata, WB-700007.
For and on behalf of the Applicant Nextgen Health Solution Private Limited Sd/- Sivanarayana Lingamneni Director Date: 23.11.2022 Place: Kolkata (DIN: 08082413)

Form No. INC-26
(Pursuant to rule 30 the Companies (Incorporation) Rules, 2014)
Before the Central Government Eastern Region
In the matter of sub-section (4) of section 13 of Companies Act, 2013 and clause (a) of sub-Rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
In the matter of: KAMALA PROPERTIES PRIVATE LIMITED (CIN: U11711WB1982PTC034502) having its registered office at: 6/2, Queens Park, Kolkata - 700019, within the aforesaid Jurisdiction.
.....Petitioner
Notice is hereby given to the General Public That the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on Thursday, 17th Day of November, 2022 to enable the Company to change its Registered Office from "State of West Bengal" to "State of Rajasthan".
Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Eastern region at the address Ministry of Corporate Affairs, Nizam Palace, 2nd MSO Building, 3rd Floor, 2344 A.J.C. Bose Road, Kolkata-700020 within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below: 6/2, Queens Park, Kolkata - 700019.
For and on behalf of the Applicant Kamala Properties Private Limited Sd/- Sita Ram Prameshwar Director Date: 23.11.2022 Place: Kolkata (DIN: 09151773)

EASTERN RAILWAY
E-Tender Notice No.: NIT/02/22/53 Dated: 21.11.2022. E-Tender is invited by Principal Chief Materials Manager, Eastern Railway, 17, Netaji Subhas Road, 2nd Floor, Fairlie Place, Kolkata - 700001 for the following works: Sr No, Tender No, Description, EMD : 1. 11211702B, Hydraulically Regulated Door Closer to ICF Spec. No. ICF/M/Spec - 149, Issue Status: 01, Rev. 00 with amendment Slip No. 1 of July 2010, Rs. 79480.00, 2. 11221106B, Procurement head aluminium water tank assembly etc. Rs. Nil, Opening Date and time of tender (for sr no-1&2): 14.12.2022 at 13:30hrs. 3. 10221155B, Procurement of Pressure Switch RGE6 - 2, RGAF, etc. Rs. 64760.00, 4. 11221024, Procurement of Secondary Lateral Damper, Rs. 228450.00, 5. 11221089, Polyvinyl Expansion angle Moulding, Rs. 64330.00, Opening Date and time of tender (for sr no-3-5): 15.12.2022 at 13:30hrs. 6. 10221017, Set of contact fixed and moving, Rs. 171330.00, Opening Date and time of tender (for sr no-6): 16.12.2022 at 13:30hrs. 7. 01221017, Decorative thermosetting resin bonded size 2440 X 1220 X3mm etc. Rs. 605910.00, 8. 08221107, Procurement of Electronic Rectifier - cum - Regulating etc. Rs. 389800.00, 9. 10212355, Train Bus Administrator, Rs. 56640.00, 10. 10221104, Procurement of IOH Kit of Spares for Air Dryer etc., Rs. 135500.00, 11. 10221150, Procurement of Air Brake Gear Assy. for WAM4/G5 Locom etc. Rs. 122080.00, 12. 10225007B, Trimount Co-Co Bogie, Rs. 433130.00, 13. 11221149, Procurement of Axle Box Pivot Bush, Rs. 840070.00, 14. 11221669, Procurement of Lower Spring Beam Arrangement etc., Rs. 123500.00, 15. 15225096, Procurement of Rotary Gelation Plant as per CLW Specification No. MT/22111, dt. 24.01.2017, Rs. Nil, 16. 21221381, Procurement of Coupler Body and Shank Wear Plate etc., Rs. 1804910.00, 17. 11221051A, Procurement of Set of Item of 4 Nos for Modification Work to Sole Bar etc., Rs. 145010.00, Opening Date and time of tender (for sr no: 17) : 21.12.2022 at 13:30hrs. 18. 08221468, Procurement of 25kW Brushless alternator etc., Rs. 753340.00, Opening Date and time of tender (for sr no: 18) : 27.12.2022 at 13:30hrs. 19. 08221065, Procurement of Led Type Emergency Lighting System etc., Rs. 162200.00, Opening Date and time of tender (for sr no: 19) : 30.12.2022 at 13:30hrs. 20. 01221005, 25 NB heavy duty seamless pipe etc., Rs. 407340.00, Opening Date and time of tender (for sr no: 20) : 02.01.2023 at 13:30hrs. 21. 11221091, Flat Polyvinyl Expansion Moulding, Rs. 84950.00, 22. 11221580, Self Priming Mono Block etc., Rs. 637560.00, Opening Date and time of tender (for sr no: 21&22) : 10.01.2023 at 13:30hrs. 23. 02221157, Axle Cap CE (cast) with Oil Filler to semi finished size for BHEL Traction Motor type 4601 A-Z, Rs. Nil, Opening Date and time of tender (for sr no: 23) : 06.02.2023 at 13:30hrs. 24. 08221018, Procurement of 19 Core Cable 19 X 4mm sq. 750Volt Elastomeric Insulation and Sheath, Cable composition 56/0.3 mm etc., Rs. 93830.00, Opening Date and time of tender (for sr no: 24) : 17.02.2023 at 13:30hrs. Opening Date and time of tender (for sr no: 25) : 21.02.2023 at 13:30hrs. Note: All above mentioned tenders are e-tenders and all tenders are requested to submit their bids on line through the IREPS website at www Ireps.gov.in. For more details regarding the above mentioned tenders and other supply tenders please visit IREPS website.

Form No. INC-26
(Pursuant to rule 30 the Companies (Incorporation) Rules, 2014)
Before the Central Government Eastern Region
In the matter of sub-section (4) of section 13 of Companies Act, 2013 and clause (a) of sub-Rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
In the matter of: ANIRDESH EXIM PRIVATE LIMITED (CIN: U74900WB2013PTC192076) having its registered office at: 2 No Rupchand Roy Street, 2nd Floor, Room No-213 KOLKATA, WB 700007
.....Petitioner
Notice is hereby given to the General Public That the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on Tuesday, 1st Day of November, 2022 to enable the Company to change its Registered Office from "State of West Bengal" to "State of Telangana".
Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Eastern region at the address Ministry of Corporate Affairs, Nizam Palace, 2nd MSO Building, 3rd Floor, 2344 A.J.C. Bose Road, Kolkata-700020 within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below: 2 No Rupchand Roy Street, 2nd Floor, Room No-213 Kolkata, WB-700007.
For and on behalf of the Applicant Anirdeh Exim Private Limited Sd/- Sivanarayana Lingamneni Director Date: 23.11.2022 Place: Kolkata (DIN: 08082413)

Tender Notice are also available at website: www.indianrailways.gov.in/www Ireps.gov.in
Follow us at: @EasternRailway @ Eastern Railway Headquarters

SALE NOTICE UNDER IBC, 2016
M/s.CHADALAVADA INFRATECH LIMITED (In Liquidation)
Liquidator's Address : 7-1-285, Flat No. 103, Sri Sai Swarnasampada Apartments, Balkampet, Sanjeev Reddy Nagar, Hyderabad, Telangana-500038

The following Assets and Properties of M/s.CHADALAVADA INFRATECH LIMITED (In Liquidation) having CIN No. U40109TG2000PLC033504 forming part of Liquidation Estate are for sale by the Liquidator through e-auction on "AS IS WHERE IS," "AS IS WHAT IS" and "WHATSOEVER THERE IS BASIS" as per details mentioned in the table below:

Asset Description	Manner of Sale	Inspection Date	Date and Time of Auction	Reserve price Rs. In Lacs	EMD Amount & Documents submission deadline
Company as a whole	As going Concern	Before 07th December 2022	10th December 2022 3 PM to 4 PM (with unlimited extension of 5 Minutes each)	100.00	Rs.10 Lacs on or before 07th December 2022

1) Interested applicants may refer to the COMPLETE E-AUCTION PROCESS INFORMATION DOCUMENT containing details of terms and conditions of online E-Auction, E-Auction Bid form, Eligibility Criteria, Declaration by Bidders, EMD requirement etc., available at M/s. Foreclosure India's website: <https://bankauctions.in> or through E Mail : cilrtp2021@gmail.com or madhucs1@gmail.com. (2) The Liquidator have right to accept or cancel or extend or modify, etc any terms and conditions of E-Auction at any time. He has right to reject any of the bid without giving any reasons. The liquidator can cancel E-Auction at any time without giving any reason. (3)

